

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Customs Appeal No. 76859 of 2017

(Arising out of Order in S-33-61/2015 ADJN Cell dated 17th October, 2017 communicated on 20th October, 2017 passed by the Commissionerate of Customs, Kolkata)

M/s. Deep Jyoti Wax Traders Private Limited : **Appellant**
Room No. 184, 157, Netaji Subhas Road,
Kolkata – 700 001

VERSUS

Commissioner of Customs (Port) : **Respondent**
15/1, Custom House, Strand Road,
Kolkata – 700 001

APPEARANCE:

None for the Appellant

Shri Sameer Chitkara, Authorized Representative,
Shri Subrata Debnath, Authorized Representative,
For the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 77041 / 2025

DATE OF HEARING / DECISION: 24.07.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today, when the matter was called, it was informed by the Ld. Authorized Representative of the Revenue that this is an appeal filed by the appellant against denial of cross-examination by the adjudicating authority during adjudication proceedings.

2. It is seen from the records that the matter has come up several times and on all the occasions, nobody is appearing in the matter.

3. Therefore, the appeal is dismissed, as not pressed.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd